

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4425
ANSWERED ON:20.02.2014
REVIEW OF POWERS OF CENSOR BOARD
Anandan Shri K.Murugeshan

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether the Government has set up any panel to review the powers of the Censor board and suggest amendments to the law with regard to certification of films, the requirement for certification for TV channels and piracy;
- (b) if so, the details thereof;
- (c) Whether the move comes on the back of controversy surrounded a movie that was banned in several states despite being given a certificate for public screening by the CBFC; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (d): Central Board of Film Certification (CBFC) has been created under Cinematograph Act, 1952. The present Cinematograph was enacted in the year 1952 and Cinema has undergone changes since. Taking into consideration the present scenario, Ministry of Information and Broadcasting felt the need to amend the provision of the Cinematograph Act, 1952 and an Expert Committee under the Chairpersonship of Justice Mukul Mudgal was constituted to look into various aspects of certification under the Act among other issues. The Committee has submitted its report alongwith a draft Cinematograph Bill. The Committee has made certain suggestions which would be examined as per extant guidelines for further necessary action.